



2026:AHC-LKO:42120

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL MISC. BAIL APPLICATION No. - 4745 of 2026

Triloki

.....Applicant(s)

Versus

State Of U.P. Thru. Prin, Secy. Home Lko.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Manoj Kumar Singh
Counsel for Opposite Party(s)	:	G.A.

Court No. - 12

HON'BLE SHREE PRAKASH SINGH, J.

1. Sri Abhishek Dwivedi, learned counsel has hands up vakalatnama. The same is taken on record.
2. Heard Manoj Kumar Singh, learned counsel for accused applicant, Sri Dwivedi, learned counsel for the informant and learned A.G.A. for the State.
3. The present bail application has been moved by the applicant accused- Meena to enlarge him on bail in Case Crime No. 433 of 2025, under Sections 85, 80(2) of BNS, P.S.- Sirsiya, District- Shrawasti during the pendency of trial.
4. It is the contention of learned counsel for accused applicant that the accused applicant has been falsely implicated in FIR dated 12.12.2025 lodged by the brother of the deceased with the allegation that the accused applicant and other co-accused family members had committed matrimonial atrocities for demand of dowry on the deceased, who was married six years back. It is further contended that at the time of incident the father of the deceased has given an application at the police for conducting the post-mortem examination of the deceased clearly disclosing therein that his daughter was married with the co-accused Rajendra 7 to 8 years prior to the incident. It is further contended that no allegation of dowry has been levelled in that application. It is subsequent to the conduct of post-

mortem that the FIR has been lodged by the brother of the deceased against four named persons including the sister-in-law of the deceased, though, the name of the sister-in-law was removed during investigation. The accused applicant is mother-in-law. The charge sheet has been submitted. The accused applicant has no criminal history. The applicant is languishing in jail since 28.3.2026. He further submits that the identically situated co-accused namely, Meena has already been enlarged on bail by the coordinate Bench of this court vide order dated 23-06-2026 passed in Criminal Misc. Bail Application No. 4416 of 2026 and the applicant is seeking parity of the same.

5. Learned counsel for the informant and learned AGA for the State have opposed the bail application and submitted that there was matrimonial atrocities on the deceased. There was consistent demand of dowry and it is due to the demand of dowry that deceased has committed suicide by consuming poison. The marriage was solemnized six years prior to unnatural death. Hence, submitted that the application is misconceived and liable to be rejected.

6. This Court has taken into consideration the rival submissions made by learned counsel for the parties and perused the record.

7. Considering that unnatural death of the deceased was due to poisoning but there is no ante-mortem injuries, no prior complaint of demand of dowry. No specific role has been attributed on mother-in-law regarding the atrocities committed or demand of dowry and identically situated co-accused named above, has already been enlarged on bail.

8. Hence, without touching merit of the case, the bail application is **allowed**.

9. The accused/applicant be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of court concerned in view of observation made by the Supreme Court in its dictums of **Girish Gandhi Vs. State of Uttar Pradesh [(2024) 10 SCC 674]** and **Policy Strategy for grant of bail in re [(2024)10SCC 685]**.

10. The accused-applicant shall cooperate in judicial process for fair and speedy disposal.

(Shree Prakash Singh,J.)

June 25, 2026
AKS